

principal employer workers on account of same or similar nature of job being performed by them in Gevra Project was received by CLC(c) in December 1987. This matter is under arbitration in accordance with the mutual agreement arrived at by the parties in May 1989. The arbitration is in progress. A meeting is fixed for the 3rd week of January 1991.

[English]

Rehabilitation of N.C.L. Oustees

*176. SHRI KALP NATH RAI: Will the Minister of ENERGY be pleased to state:

(a) whether in 1982 the Northern Coalfields Limited agreed with representatives of the land oustees to rehabilitate them;

(b) if so, the details of the agreement arrived at;

(c) the extent of its implementation especially in respect of outstees belonging to Kharia, Bina and Khakri projects;

(d) the reasons for not implementing the agreement in full; and

(e) the time by which it will be implemented?

THE MINISTER OF ENERGY (SHRI KALYAN SINGH KALVI): (a) to (e). In a meeting held on 25.7.82 with the representatives of villagers, Shri R. P. Panika, the then Member of Parliament and the representatives of CCL (now NCL), the following decisions were taken with regard to rehabilitation of displaced persons:

- (i) Compensation for the tenancy land at the rate of Rs. 7700/- was fixed.
- (ii) Compensation for houses, wells,

trees and band has were also decided to be paid based on C.C.L. schedule.

(iii) Employment to the land oustees should be given as per norms, suitability and need of the project.

(iv) All such persons whose houses have been acquired should be provided 60 ft. x 40 ft. plot for their rehabilitation within 1-2 Kms. of project area. Apart from this, CCL (now NCL) would, as far as possible, provide assistance to U.P. Government for providing drinking water, electricity and educational facilities.

The rehabilitation sites in U.P. are very near to the projects in case of Kakri and Bina projects. In case of Khadia project, because of non-availability of suitable land in the project area and nearby, rehabilitation site has been developed at a distance of about 8 Kms. from the Project site, in consultation with the Rehabilitation Cell under the Chairmanship of District Magistrate constituted by U. P. Government, keeping in view its proximity to main road and transport system. The families who are moved are paid an amount of Rs. 1000/- for shifting of their belongings.

Street Lights in Delhi

*177. SHRI NANDLAL MEENA:
SHRI MADAN LAL KHURANA:

Will the Minister of ENERGY be pleased to state:

(a) whether street lights have not been provided so far in R. K. Puram and other areas of Delhi, after their widening of roads;

(b) if so, the reasons for delay; and

(c) when the street lights are likely to be provided?

THE MINISTER OF ENERGY (SHRI KALYAN SINGH KALVI): (a) to (c). According to the Delhi Electric Supply Undertaking, it takes six to eight months to execute a scheme for shifting/removal of electricity poles during the road widening process after the requisite estimated charges are deposited by the concerned road maintaining agency, i. e., the Municipal Corporation of Delhi, Public Works Department, Central Public Works Department and Delhi Development Authority, etc. In the R. K. Puram area, DESU has already completed the work of shifting of poles, etc., on the Vivekanand Marg and Sangam Marg. The work in respect of Venkateshwar Marg and Kama Kutti Marg are likely to be completed by June, 1991. Shifting of electricity Poles on the other roads in the R. K. Puram area can be undertaken by DESU only after receipt of the requisite payments from the Municipal Corporation of Delhi. At present about 110 cases pertaining to street lighting deposit works in other parts of Delhi are at various stages of execution by DESU.

Alleged Injustice Against SC/ST Officials

*178. SHRI SOMJIBHAI DAMOR: Will the Minister of RAILWAYS be pleased to state:

(a) whether some Members of Parliament had sent a memorandum during March, 1989 enlisting numerous cases of injustice meted out to the SC and ST officials;

(b) if so, whether any enquiry was conducted;

(c) the details thereof; and

(d) the action taken on the enquiry

report and against the officials found responsible for it?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI BHAKTA CHARAN DAS): (a) to (d). No such memorandum as referred to appears to have been received during March, 1989. However a letter dated 23.3.1988 signed by Shri Somjibhai Damor and several other MPs was received.

Each individual case referred to was personally examined by General Manager, Northern Railway. The report by General Manager/Northern Railway was also examined in Railway Board and no case of any injustice or harassment of SC/ST officers was established.

Since the various allegations of harassment or discrimination etc. were not found correct, the question of taking any action against any officer did not arise.

Operation of Air Bus A-320

*179. SHRI J. CHOKKA RAO:
SHRI P. M. SAYEED:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether all the A-320 Airbus which were grounded after the Bangalore accident have been put back into service;

(b) the number of such aircraft with the Indian Airlines and how many were grounded and for how long;

(c) when the report of the Committee appointed to go into the air worthiness of these aircraft was made available to the Government and the action taken thereon;

(d) whether Airbus A-320 aircraft are